

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO.** 152(ND)16  
**CA. NO.**

**CORAM:**

**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.05.2017**

**NAME OF THE COMPANY: M/s. Mr. Biren Sahni & Ors. V/s. M/s. Kamal Oil and Allied Industries Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 241/242**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	P. NAGESH	} ADV.	FOR PETITIONERS	Jh
2.	SANSKAR AGARWAL			
1.	NPS Chauha	} ADV	FOR R 1 to 9	Vaishnavi
2.	Vaishnavi Rao			
1.	Nitin Mishra	ADV	FOR R 10	Amish

**Order**

Receipt evidencing payment of the cost to the Prime Minister's Relief Fund has been placed on record by the learned counsel for the petitioner.

It is submitted by the learned counsel for the respondent that the rejoinder has been filed just last week which require appropriate instructions from them. In view of the same he prays for adjournment. At his request adjourned to 23<sup>rd</sup> August 2017 for final arguments.

/s/

[ S.K. MOHAPATRA ]  
MEMBER [T]

(Shipra Mittal)

/s/

[ INA MALHOTRA ]  
MEMBER [J]